1959-60, and the Audit Report thereon. [Placed in Library. See No. LT-3200/61.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT. 1955

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, I lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):—

- (i) Notification G.S.R. No. 1062, dated the 25th August, 1961, publishing the Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1961. [Placed in Library. See No. LT-3197/61.]
- (ii) Notification G.S.R. No. 1063, dated the 25th August, 1961, publishing the Rice (Punjab) Second Price Control (Tenth Amendment) Order, 1961. [Placed in Library. See No. LT-3198/61.]

MESSAGE FROM THE LOK SABHA

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Representation of the People (Amendment) Bill, 1961, as passed by Lok Sabha at its sitting held on the 4th September, 1961."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: This Bill has already been circulated to

Members this morning. It will be taken up tomorrow and the amendments will be received till 10 tomorrow morning.

ALLOTMENT OF TIME FOR CONSIDERATION OF MOTION REU.K.'S DECISION TO NEGOTIATE FOR ENTRY INTO THE EUROPEAN ECONOMIC COMMUNITY.

MR. DEPUTY CHAIRMAN: I have to inform Members that under Rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for consideration of the motion regarding the United Kingdom's decision to negotiate for entry into the European Economic Community.

Shri BHUPESH GUPTA (West Bengal): Sir, I accept your suggestion. Since it has been circulated to Members at the introductory stage it can be taken up but again this is not the normal rule.

MR. DEPUTY CHAIRMAN: This will not be normal.

THE INDIAN PENAL CODE (AMENDMENT) BILL, 1961—continued.

Mr. DEPUTY CHAIRMAN: Mr. Tankha. You have five minutes more. You have taken ten minutes yesterday.

Pandit S. S. N. TANKHA (Uttar Pradesh): It is impossible to finish in five minutes.

MR. DEPUTY CHAIRMAN: There are 13 people on the Congress side and five on the Opposition side and we have to finish the Bill by 4 o'clock and take up other business.

PANDIT S. S. N. TANKHA: I submitted yesterday that I would take another 15 minutes. If I was to be given only five minutes I might as